

that the C.S.I.R. should not be dismembered and that the Sarkar Committee should be requested to expedite the second part of their Report. He has also commented on some of the personnel problems of the C.S.I.R.

There is no proposal before the Government for the "dismemberment" of the CSIR as such. However, it has been suggested that various laboratories should be placed directly under the charge of the Minister functionally most concerned with them. This suggestion is as yet in a very preliminary stage of examination. Government are also awaiting the final part of the Sarkar Committee's Report.

Deployment of Central Reserve Police in West Bengal

5907. SHRI RABI RAY:

SHRI P. C. ADICHAN:

SHRI D. N. PATODIA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Government of India had deployed their Central Reserve Police in West Bengal on the eve of the Bengal Bandh on the 17th March, 1970; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) No, Sir. Some units of Central Reserve Police were only stationed in West Bengal.

(b) Does not arise.

New Rules for Recognition of Central Government Employees' Unions and Associations

5908. SHRI S. M. BANERJEE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the new rules for the recognition of the Central Government Employees, Unions and Associations have been framed; and

(b) if so, whether a copy thereof will be laid on the Table of the House?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) No, Sir.

(b) Does not arise.

Withdrawal of Court Cases against Employees who participated in the 19th September, 1968 Strike

5909. SHRI S. M. BANERJEE:
SHRI R. R. SINGH DEO:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that many Central Government employees' organisations have demanded withdrawal of court cases against the Central Government employees who participated in the 19th September, 1968 strike;

(b) if so, whether any direction has been issued to the State Governments; and

(c) if not, the reasons for the same?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) Yes, Sir.

(b) and (c) The policy of the Government is to allow the law to take its own course and not to interfere with the normal course of justice. However, the State Governments and Union Territory Administrations have been requested by the Central Government to have the pending prosecution cases scrutinised with a view to the termination of the legal proceedings according to law in cases in which there is not sufficient evidence.

Administrative Approval by Centre to Revenue Projects of Delhi Administration

5910. SHRI RAM KISHAN GUPTA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether his attention has been drawn to the statement of the Chief